



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 20th June 1939.

No. 4264-A.—In exercise of the powers conferred by sub section (2) of section 262 of the Government of India Act, 1935, and, in modification of notification no. 1885-I. S. C. 1-38-A., dated the 26th February 1938, the Governor of Orissa is pleased to direct that the Indian State of Bastar in the Eastern States Agency shall be included in the list of Indian States specified in the schedule annexed to the aforesaid notification and the name of the said State shall be inserted after the name of Athmallick in the said schedule and to declare that, with effect from the date of this notification, all subjects of the States specified in the said schedule, as hereby amended, shall be eligible, subject to such limitations as the Governor of Orissa may prescribe in regard to appointments to the ministerial and menial offices in the different districts of the province, to hold any civil office in connection with the affairs of the province of Orissa, appointments to which are made by

the Governor or such person as he may direct under clause (b) of sub-section (1) of section 241. of the Government of India Act, 1935, provided they are eligible in other respects.

The 21st June 1939.

No. 4353-A.—Under section 25 of the Negotiable Instruments Act, 1881 (Act XXVI of 1881) the Governor of Orissa is pleased to declare the 1st July 1939, to be a public holiday in addition to the holidays announced in Government notification no. 11665-A., dated the 30th November 1938, published at page 227 of Part I of the *Orissa Gazette*, dated the 2nd December 1938.

The 22nd June 1939.

✓ No. 2144-C.—In exercise of the powers conferred by sub-section () of section 92 of the Government of India Act, 1935, the Governor of Orissa is pleased to direct that the Registration of Foreigners Act, 1939 (Act XVI of 1939), shall apply to all the partially-excluded areas in the province of

Orissa specified in Part II of the Schedule to the Government of India (Excluded and Partially-Excluded Areas) Order, 1936.

By order of the Governor,
M. K. VELLODI,
Chief Secretary to Government.

EDUCATION, AND HEALTH AND LOCAL SELF-GOVT. DEPARTMENTS.

NOTIFICATIONS.

The 20th June 1939.

No. 1325-E.—In exercise of the powers conferred by sub-section (2) of section 5 of the Charitable Endowments Act, 1890 (Act VI of 1890) and on the application and with the concurrence of the District Magistrate of Balasore, the person acting in the administration of the "B. De Fund", the Governor is pleased to direct that the following modification shall be made in the scheme settled for the administration of the Fund as contained in the second schedule to the notification no. 4138-E., dated the 10th November 1934, issued by the Government of Bihar and Orissa.

MODIFICATION.

For paragraph 4 (2) of the second schedule the following shall be substituted, viz:—

"A scholarship of Rs. 4 a month, tenable for four years, to a student of any school in the said district who secures the next highest place in the said examination and prosecutes his studies further at the Balasore Zila School".

The 20th June 1939.

No. 1328-E.—In exercise of the powers conferred by sub-section (1) of sections 4 and 5 of the Charitable Endowments Act, 1890 (Act VI of 1890) and on the application and with the concurrence of the District Magistrate of Balasore, the person acting in the administration of the "B. De Fund", the Governor is pleased to direct that the properties of which the particulars are given below shall, as from the date of the first publication in the *Orissa Gazette* of this notification vest and be henceforth vested in the Treasurer of Charitable Endowments for the territories subject to the Government of Orissa and to be administered and the income thereof applied in the manner and for the purpose set forth in the scheme of which the particulars

are contained in the second schedule to the notification no. 4138-E., dated the 10th November 1934, issued by the Government of Bihar and Orissa and any amendments made or to be made thereto.

Stock of 3½ per cent loan of 1865 for Rs. 200 (Rupees two hundred) only held by the Reserve Bank of India, Calcutta.

[1] [Comptroller, Orissa]

The 21st June 1939.

No. 1344-E.—In exercise of the powers conferred by sub-section (1) of sections 4 and 5 of the Charitable Endowments Act, 1890 (Act VI of 1890) and on the application and with the concurrence of the Deputy Commissioner of Sambalpur and the Sub-divisional Officer of Bargarh, the persons acting in the administration of the Borasambar Lewis Medal Fund, the Governor is pleased to direct that the properties of which the particulars are given below shall, as from the date of the first publication in the *Orissa Gazette* of this notification vest and be henceforth vested in the Treasurer of Charitable Endowments for the territories subject to the Government of Orissa and to be administered and the income thereof applied in the manner and for the purposes set forth in the scheme of which the particulars are contained in the second schedule to the notification no. 301-E., dated the 3rd February 1934, issued by the Government of Bihar and Orissa and any amendments made or to be made thereto.

Stock of the 5 per cent loan of 1945-55 for Rs. 100 (Rupees one hundred) only held by the Reserve Bank of India, Calcutta.

[1] [Comptroller, Orissa]

The 21st June 1939.

No. 3883-L.S.-G.—In exercise of the powers conferred by sub-section (2) of section 237 of the Madras Local Boards Act, 1920 (Madras Act XIV of 1920), as applied to the Agency and the second proviso thereof the Governor is pleased to make the following amendment to the schedule annexed to notification no. 224, dated the 15th July 1921, of the Government of Madras (Government order no. 1657-Revenue, dated the 15th July 1921) as subsequently amended.

AMENDMENT.

After the entry relating to Schedule IV, insert the following:—

"Schedule V.—In item (6) under heading 'A.—District Fund' of rule 1, the word "Compounders" shall be inserted after the word 'Midwives' and before the word "Vaccinators".

[1] Subs. for "Reserve Bank of India, Calcutta" in notification no. 2684-E of 27.7.39 (see O. Gazette 27.7.39 Pt. III, p. 346).

The 21st June 1939.

No. 3903(a)-L. S.-G.—In exercise of the powers conferred by sub-section (1) of section 27 of Bihar and Orissa Excise Act, 1915 (Bihar and Orissa Act II of 1915) and in supersession of all previous orders on the subject, the Governor is pleased to direct that an excise duty shall be imposed with effect from the 1st April 1939, in the areas, on the articles, at the rates specified in the annexed table and in the manner noted below, namely :—

- (a) when the article is imported, the rate shall be the rate imposed in the area to which it is imported ;
- (b) when the article is exported, the rate shall be the rate imposed in the area from which it is exported ;
- (c) when the article is transported from an Excise warehouse in Orissa to the premises of a licensed retail vendor the rate shall be the rate imposed in the area in which the said premises are situated ; and
- (d) when the article is transported from one Excise warehouse to another Excise warehouse in Orissa, the rate shall be the highest rate imposed in the area through which the article passes.

TABLE.

Area.	Description of article.	Rate per seer of 80 tolas.
1	2	3
		Rs. a. p.
The districts of Cuttack, Puri, Balasore, Sambalpur, Angul and Khondmals.	Ganja ...	40 0 0
The districts of Ganjam and Koraput ...	Ganja ...	35 0 0
The districts of Cuttack, Puri, Balasore, Sambalpur, Angul and Khondmals.	Bhang ...	3 0 0
The districts of Ganjam and Koraput ...	Bhang ...	12 8 0

By order of the Governor,
S. DAS,
Secretary to Government.

REVENUE AND DEVELOPMENT DEPARTMENTS.

NOTIFICATIONS.

The 20th June 1939.

No. 2642—La.-38-R.—In exercise of the powers conferred by section 17(b)(ii) of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Governor of Orissa hereby directs the survey, under the provisions of the said Act of the land described below required for a public purpose for constructing a temporary thatched post-mortem shed in Kotpad village, Jeypore taluk of the district of Koraput.

SCHEDULE.

District—Koraput.
Taluk—Jeypore.
Village—Kotpad.

Description of land, wet or dry, with survey or paimash no.—8 waste zamindari, dry.

Name of owner or occupier—Maharaja of Jeypore.

Boundaries of the land required to be taken up—

North and East—Waste (dry) land, Jeypore Samasthanam,

South—Boriguma-Bastar Frontier Road,
West—Waste (dry) land of Jeypore Samasthanam.

Approximate extent to be taken up—0.13 acre.

Whether waste or arable—Waste.

The 20th June 1939.

No. 2643—HIS-25-R.—In exercise of the powers conferred by section 17(b)(ii) of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Governor of Orissa hereby directs the

survey, under the provisions of the said Act, of the land described below required for the construction of a well for the inspection bungalow at Padwa in village Sublar in Pottangi taluk of Koraput district.

SCHEDULE.

District—Koraput.

Taluk—Pottangi.

Village—Sublar.

Description of land, wet or dry, inam or poramboke with survey no.—Zamindari, dry.

Name of the owner—Maharaja of Jeypore.

Name of owner or occupier—Burdi Ramana of Arlaputti.

Boundaries of the land required to be taken up—

North—P. W. D. road side and land of Burdi Ramana,

East and South—Land of Burdi Ramana,

West—P. W. D. road and land of Burdi Ramana.

Approximate extent to be taken up—0.06 acre.

Whether waste or arable—Arable.

The 20th June 1939.

No. 2661—La-44-R.—DECLARATION.—

Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for the construction of a road from Nawapara to Nawapara Road station in the villages of Rajpur-Nawapara, Salebhata and Parsaguda, tahsil Nawapara, zila Sambalpur, it is hereby declared that for the above purpose a piece of land measuring, more or less, 14.20 acres of land consisting of plot nos. 306/2 (0.08), 387/2 (0.26), 389/1 (0.49), 389/3 (0.05), 390/2 (0.10) and 395/1 (0.12) of village Rajpur-Nawapara, 27/2 (1.06), 34/2 (1.10), 42/4 (0.04), 43/2 (0.30), 32/4 (0.08), 36/5 (0.35), 44/6 (0.35), 44/8 (0.20), 244/3 (0.70), 245/2 (0.04), 21/2 (1.32), 23/2 (0.70), 25/2 (0.42), 243/2 (0.43), 246/2 (0.43), 254/2 (0.92), 32/7 (0.16), 36/3 (0.04), 44/5 (0.24), 44/10 (0.30), 44/11 (0.32), 37/2 (0.32), 42/6 (0.08), 37/4 (0.66), 41/2 (0.21), 26/2 (0.10) and 42/2 (0.03) of village Salebhata and 55/2 (0.55), 56/2 (0.08), 53/2 (1.10), 47/4 (0.20), 48/6 (0.37), 49/3 (0.12), 5/4 (0.20), 52/2 (0.01) and 49/4 (0.14) of village Parsaguda with a length of $1\frac{1}{2}$ miles and a breadth of 66 feet bounded on the—

North—By plot nos. 306/1, 383, 388, 389/2, 395/2, 387/1 of village Rajpur-Nawapara, 44/2, 44/3, 44/9, 43/1,

42/3, 37/3, 36/2, 36/1, 34/4, 32/5, 32/6, 27/1, 26/1, 25/3, 21/1, 23/1, 243/3, 244/2, 245/1, 246/1, 254/3 of village Salebhata and 55/1, 53/1, 5/1, 49/5, 33/3 and 48/7 of village Parsaguda,

South—By plot no. 408, 393, 392, 391, 390/1, 387/3 of Rajpur-Nawapara, 44/4, 44/ , 44/1, 44/12, 41/1, 42/5, 37/1, 42/1, 36/4, 34/3, 32/2, 32/1, 27/3, 26/3, 25/1, 21/3, 23/3, 243/1, 244/4, 246/3, 239, 254/1 of Salebhata, 56/1, 55/3, 52/1, 53/3, 49/1, 49/2, 48/1 and 47/2 of Parsaguda,

East—Covered by no. 1/2 etc., in possession of B.-N. Railway and

West—Public Works Department Arang-Khariar Road,

is required within the aforesaid villages of Rajpur-Nawapara, Salebhata and Parsaguda.

Mines of coal, iron stone, slate or other minerals lying under the land or any particular portion of the land except only such parts of the mines and minerals as it may be necessary to dig or carry away, or use in the construction of the work for the purpose of which the land is being acquired are not needed.

This declaration is made under the provisions of section 6 of Act I of 1894 and section 3, clause (1), Act XVIII of 1885, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

ERRATUM.

The 20th June 1939.

No. 2644—La-72-R.—In notification no. 11—La-108-R., dated the 3rd January 1938, published under section 4(1) of the Land Acquisition Act at page 6, Part III of the *Orissa Gazette*, dated the 7th January 1938, regarding acquisition of land for construction of a drainage in the Rambha village, Ghumsur taluk, Ganjam district, the following corrections should be made :—

- | <i>For</i> | <i>Read</i> |
|---|----------------------------|
| 1. Eastern boundary of S. no 131-9 part, 129-B and 129-C. | 129-6 part and 129-3 part. |
| 2. Western boundary of S. no. 131-9—180-9 part. | 131-9 part and 135. |

By order of the Governor,
W. W. DALZIEL,
Secretary to Government.